

FORM A**Public Announcement**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF UNIWORTH TEXTILES LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Uniworth Textiles Limited
2.	Date of incorporation of Corporate Debtor	15th May, 1992
3.	Authority under which Corporate Debtor is incorporated/registered	RoC- Kolkata
4.	Corporate Identity Number of Corporate Debtor	L17299WB1992PLC055442
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Rawdon Chambers, 11A Sarojini Naidu Sarani 4th Floor, Unit 4B, Kolkata, West Bengal, India, 700017
6.	Insolvency Commencement Date in respect of the Corporate Debtor	14th November, 2024 (The order was downloaded on 25.11.2024)
7.	Estimated date of closure of Insolvency Resolution Process	24th May, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KDRA Insolvency Professionals Private Limited (Erstwhile M/s Kanchansobha Debt Resolutions Advisors Private Limited) IBBI Registration No. IBBI/IPE-0059/IPA-1/2022-23/50037
9.	Address and e-mail of the interim resolution professional, as registered with the Board	KDRA Insolvency Professionals Private Limited (Erstwhile M/s Kanchansobha Debt Resolutions Advisors Private Limited) Unit # 207, 2nd Floor, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053 Registered Email: irp@kanchansobha.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited (Erstwhile M/s Kanchansobha Debt Resolutions Advisors Private Limited) Unit # 207, 2nd Floor, Kshitij CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai 400053. Email: cirp.uniworth@gmail.com
11.	Last date for submission of claims	09th December, 2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Details of the authorized representative can be obtained by sending an email at cirp.uniworth@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Uniworth Textiles Limited on 14th November, 2024 (The order was downloaded on 25.11.2024).

The creditors of Uniworth Textiles Limited, are hereby called upon to submit their claims with proof on or before 09th December, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26th November, 2024

Place: Mumbai

Sd/-
KDRA Insolvency Professionals Private Limited
(Erstwhile M/s Kanchansobha Debt Resolutions Advisors Private Limited)
Interim Resolution Professional
Uniworth Textiles Limited
IBBI Registration No. IBBI/IPE-0059/IPA-1/2022-23/50037
AFA Validity Date 30th June, 2025

দেশ | বিদেশ

ওয়াকফ বিল নিয়ে স্পিকারের দ্বারস্থ জেপিসির বিরোধী সদস্যরা

ওয়াকফ বিল নিয়ে অত্যন্ত তড়িৎগতি করছেন বলে অভিযোগ করছেন তারা। স্পিকারের সঙ্গে সাক্ষাৎের পর যৌথ সংসদীয় কমিটির সদস্য এবং তৃণমূল সাংসদ কল্যাণ ব্যানার্জি বলেন, 'আমরা লোকসভার স্পিকারের কাছে দরবার করলে কমিটির বিরোধী সদস্যরা। তাদের অভিযোগ, কমিটি সদস্যদের বক্তব্য ঠিকমতো শুনছেন না চেয়ারম্যান করছেন। কমিটির নিয়মকানুন করছেন তিনি। ওয়াকফ বিল নিয়ে রিপোর্ট পেপ করার জন্য আরও সময় চেয়ে স্পিকারকে একটি স্মারকলিপি দিয়েছেন তারা।

বিজেপিকে হারাতে পারেন শুধু মমতাই: অসম তৃণমূল

কংগ্রেসের সঙ্গে তাদের কোনও সংঘাত নেই। তারা শুধু চান বিজেপিকে হারাতে। কিন্তু সেটা কংগ্রেসের কম নয়। বিজেপিকে হারাতে পারে একমাত্র মমতা ব্যানার্জির নেতৃত্বেই। সোমবার সাংবাদিক সম্মেলনে ডেকে এনইই মন্তব্য করেন অসম তৃণমূল কংগ্রেসের মুখ্য সমন্বয়কর দুলু আহমেদ। দলের রাজ্য কার্যালয়ে ডাকা এই সাংবাদিক সম্মেলনে রাজ্যে রাজ্যে নিয়ামসভার নির্বাচন ও উপনির্বাচনের ফলাফল বিষয়ে প্রদেশ তৃণমূল নেতৃত্ব আলোচনা করেন। দুলু আহমেদের মতে, বাংলায় তৃণমূল একাই ৬টি আসনেই জয়লাভ করে বুঝিয়ে দিয়েছে। বিজেপিকে হারানোর শক্তি তাদের রয়েছে। কিন্তু অসমের ৫টি আসনের উপনির্বাচনেই কংগ্রেস পরাজিত হয়েছে। হরিয়ানা পর মহারাষ্ট্রেও ভরাডুবি হয়েছে শতাব্দী প্রাচীন দলটির। আবার ঝাড়খণ্ডে আঞ্চলিক দলের জয়জয়কার প্রমাণ করেছে। আঞ্চলিক শক্তিকে উৎস্কা করার দিন শেষ। আগামী দিনে অসমে তৃণমূল বড় শক্তি হিসাবে উঠে আসবে বলেও দুলু আহমেদ দাবি করেন।

ইজরায়েল-হেজবুল্লা হানাহানির মধ্যেই অস্ত্রবিরতির আলোচনা

'দাদাগিরি' চলবে না। বার্তা দিয়ে ইজরায়েলকে শাস্তেয়া করতে সাড়ে তিনশো রকেট ও ড্রোন নিয়ে হামলা চালাল হেজবুল্লা। রবিবার ইজরায়েলের দক্ষিণ প্রান্তের নৌঘাট ও রাজধানী তেল আভিভে একের পর এক ড্রোন ও রকেট আছড়ে পড়ে। ইজরায়েলের দাবি, সাড়ে তিনশো নশ। লেবানন থেকে আড়াইশো রকেট ও ড্রোন উড়ে এসেছে। হামলায় সন্তান সাতজন জখম হয়েছে। এপিকে, হামলার মধ্যে অস্ত্রবিরতির আলোচনা উস্কে উঠেছে। সুদেহর খবর বঙ্গপাত, প্রাণহানি এবার বহু হবে। অস্ত্রবিরতির পথ ধরবে ইজরায়েল-হেজবুল্লা। কারণ, সম্প্রতি আমেরিকা, ইজরায়েলের ৬০ দিনের অস্ত্রবিরতির সিদ্ধান্তে কোনও আপত্তি জানায়নি ইজরায়েল। এখনই চূড়ান্ত কোনও সিদ্ধান্ত না হলেও, আলোচনায় অগতি হয়েছে। আলোচনায় মধ্যস্থতা করছে আমেরিকা। গুঞ্জন বাড়িয়ে ইজরায়েলের প্রধানমন্ত্রী বেঞ্জামিন নেতানিয়াহুর মুখপাত্র সিএনএনকে জানিয়েছেন, 'আমরা এ পথে এগোচ্ছি। তবে আলোচনার জন্য আরও কয়েকটা গুরুত্বপূর্ণ বিষয় রয়েছে।' খবর একটি সর্বভারতীয় পোর্টাল জেরবে। হেজবুল্লায় ঘিট গোপী শনিবার বেবোননের বৈঠক-সহ একাধিক জায়গায় হামলা চালায় ইজরায়েল। হামলায় ৮৪ জন নিহত হয়েছে। আহতদের সংখ্যা ২১৩। রাত কাটতে রবিবার সকালে লেবানন থেকে বাঁক ড্রোন আর রকেট উড়ে আসে ইজরায়েল ভূখণ্ডে। হেজবুল্লার বক্তব্য, 'ইজরায়েলকে ধাক্কা দিতে এই প্রথম দক্ষিণ ইজরায়েলের আশ্রয় নেনোনা ঘটিতে হামলা চালাতে হয়েছে। শুধু আশ্রয় না, গ্লিট সেনাবাহিনীর গোয়েন্দা ড্রোনও উড়ে এসেছে হামলা।' গাজায় হামাসের পাশাপাশি লেবাননে হেজবুল্লাকে নির্মূল করতে উঠেপড়ে লেগেছে ইজরায়েল। লায়টারি লেবাননে হামলা চালাচ্ছে। সেন্টেবর থেকে লেবাননে হামলায় তিন হাজারের ওপর নিহত। এমতাবস্থায় যুদ্ধবিরতির জন্য ইজরায়েলের ওপর চাপ বাড়চ্ছে আন্তর্জাতিক মহলে। আর এবার অস্ত্রবিরতি নিয়ে তানাজাতা শুরু করতে হয়েছে ইজরায়েলকে।

INFORMATION WANTED: This is the photograph of Sk Afriidi Son of Sk Samad Ali of Ankurhati Batta, PO-Salap, PS-Domjur, Dist.-Howrah City Police, who has been missing since 01.11.2024 at about 00:00 hrs. from Ankurhati Batta, PO-Salap, PS-Domjur, Dist.-Howrah City Police, Description of this missing person is: Age-24 years, Complexion-Fair, Height-5 Feet 3 Inch, Wearing-Blue Ganji and Green Pant. Please inform whereabouts of the missing person, to the Spl. Supdt. of Police, C.I.D. (W.B.), Bhabani Bhaban, Kolkata-700027, Ph. No.-033-2450-6120. ICA- D2023 (3)/2024

INFORMATION WANTED: This is the photograph of Sk Bisal Son of Sk Salauddin of Topsia 2nd Line, PS-Tiljala, Kolkata, who has been missing since 05.11.2024 at about 07:00 hrs. under Narendrapur PS, Squad, Detective Department, Kolkata Police, Lalbaraj, Kolkata - 700001. Description of this missing person is: Age-13 years, Complexion-Shallow, Height-5 Feet 3 Inch, Wearing-Blue Ganji and Green Pant. Please inform whereabouts of the missing person, to the Spl. Supdt. of Police, C.I.D. (W.B.), Bhabani Bhaban, Kolkata-700027, Ph. No.-033-2450-6120. ICA- D2019 (3)/2024

ইন্ডিয়ান ব্যাঙ্ক ALLAHABAD. দখল বিজ্ঞপ্তি (হাবার সম্পত্তির জন্য) পরিশিষ্ট-IV [কল ৮(১) দ্রষ্টব্য]। ইন্ডিয়ান ব্যাঙ্ক-এর অনুমোদিত আধিকারিক হিসেবে নিম্নস্বাক্ষরকারী সিকিউরিটি ইন্টারেস্ট (এনফোর্সেবল) রকম, ২০০২-এর রকম ৮ ও ৯-সহ পতনীয় সিকিউরিটি ইন্টারেস্ট আর্জি, ২০০২-এর ১০(২) ধারাবাহী অর্পিত ক্ষমতাবলে স্বগৃহীত: মোসার গুপ্তা মার্কেট (স্বধারিকারী-৩) চন্দন কুমার গুপ্তা, ৪৯, স্ট্রোড রোড, কলকাতা-৭০০০০৬, স্বধারিকারী এবং স্বকল্যাণী-৩) চন্দন কুমার গুপ্তা, ১২, স্ট্রোড রাম বসন্ত স্ট্রিট, বড়বাজার, কলকাতা-৭০০০০১, জামিনার এবং স্বকল্যাণী-৩) অরুণ কুমার গুপ্তা, টিকানা, ১২, স্ট্রোড রাম বসন্ত স্ট্রিট, বড়বাজার, কলকাতা-৭০০০০১-এর প্রতি ১৭.০৯.২০২৪ তারিখ সর্বশেষ একটি দাবি বিজ্ঞপ্তি জারি করেছিলেন, যার মাধ্যমে উক্ত বিজ্ঞপ্তি প্রাপ্তির তারিখ থেকে ৬০ দিনের মধ্যে উক্ত দাবি বিজ্ঞপ্তিতে দাবিকৃত অর্থক আর্থক, ১৬.০৯.২০২৪ তারিখের তারিখ থেকে ২১.৪৭.২০২৪ (এক কোটি সাতাত্তারিশ লক্ষ পঁচাত্তর হাজার আটশো বারো পয়সা মাত্র) আদায় দেওয়ার জন্য তাদের প্রতি আদায় জানানো হয়েছিল। উক্ত স্বগৃহীত দাবিকৃত অর্থক আদায় দিতে বর্ষ হওয়ায় এতদ্বারা বিশেষত এই স্বগৃহীত দাবি অনুরোধের আওতাধীন আদায় করা হয়েছে যে, নিম্নস্বাক্ষরকারী ২২ নভেম্বর, ২০২৪ তারিখে উক্ত রকমসমূহের রকম ৮ ও ৯-সহ পতনীয় রকম আর্জি ১(৩) ধারাবাহী অর্পিত ক্ষমতাবলে এখানে নিচে বর্ণিত সম্পত্তির দখল করছেন। বিশেষত এই স্বগৃহীত দাবি এবং অনুরোধের এতদ্বারা উক্ত সম্পত্তি নিয়ে কোন প্রকার লেনদেন করণ করা সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিয়ে যে কোন ধরনের লেনদেন ১৬.০৯.২০২৪ তারিখের তারিখ থেকে ২১.৪৭.২০২৪ (এক কোটি সাতাত্তারিশ লক্ষ পঁচাত্তর হাজার আটশো বারো পয়সা মাত্র) এবং ১৭.০৯.২০২৪ থেকে পুরনো সূর সমেত ইতিমধ্যে আদায়-প্রাপ্ত প্রতি দায় সাপেক্ষ হবে।

পূন্যন লাইসেন্স নম্বর (পূন্যন লাইসেন্স নম্বর)। সার্কুল সস্ত্র: উত্তর ২৪ পরগনা, ৪৮, যশোর রোড, বারাসত (শেঠ পুকুরের কাছে), উত্তর ২৪ পরগনা, পিন-৭০০১২৪।

পূন্যন লাইসেন্স নম্বর (পূন্যন লাইসেন্স নম্বর)। সার্কুল সস্ত্র: উত্তর ২৪ পরগনা, ৪৮, যশোর রোড, বারাসত (শেঠ পুকুরের কাছে), উত্তর ২৪ পরগনা, পিন-৭০০১২৪।

INFORMATION WANTED: ব্যারাকপুর স্টেশনে রেজিমেন্টাল দোকানঘরগুলির দোকান ভাড়ার জন্য বিজ্ঞাপন।

INFORMATION WANTED: This is the photograph of Chandana Mondal Father's/Husband's Name-Sunjoy Mondal of Chotomallakhal, PS-Sundarban Coastal, who has been missing since 03.06.2024 at about 10:00 hrs. from Choto Malla Khali, Description of this missing person is: Age-16 years, Complexion-Shyama, Height-5 Feet 1 Inch, Wearing-Yellow Churidar & Red Veil, Language-Bengali. Please inform whereabouts of the missing person, to the Spl. Supdt. of Police, C.I.D. (W.B.), Bhabani Bhaban, Kolkata-700027, Ph. No.-033-2450-6120. ICA- D2006(3)/2024

INFORMATION WANTED: This is the photograph of missing person Adnan Aktar @ Sohali, Son of Nasim Aktar of 83/H/5, Belgachia Road, Kolkata - 700037, who has been missing since 25.01.2024 from Belgachia Crossing. Description of this missing person is: Age- 21 years, Height - 5'6", Complexion - Fair, Built - Thin, Wearing - Black Jacket and Grey Hood, Green Trousers, Peculiarity if any - Mental Disbalance, please inform whereabouts of the missing person, contact to the O.C., Missing Persons Squad, Detective Department, Kolkata Police, Lalbaraj, Kolkata - 700001. (Telephone No. 033 - 2214 - 1835, 9874502710). ICA- D2028(3)/2024

INFORMATION WANTED: This is the photograph of Ashish Shaw Son of Dipak Kumar Shaw of 80/1/2 HSPC Lane, PS-Bantra, Howrah, who has been missing since 11.11.2024 from Resident under Bantra PS, Description of this missing person is: Age-16 years, Complexion-Fair, Height-5 Feet, Wearing-Ash color T-Shirt and Full Trousers, Language-Hindi. Please inform whereabouts of the missing person, to the Spl. Supdt. of Police, C.I.D. (W.B.), Bhabani Bhaban, Kolkata-700027, Ph. No.-033-2450-6120. ICA- D2016 (3)/2024

ফর্ম 'এ' প্রকাশ্য বিজ্ঞপ্তি। ইন্ডিয়ান ব্যাঙ্ক-এর অনুমোদিত আধিকারিক হিসেবে নিম্নস্বাক্ষরকারী সিকিউরিটি ইন্টারেস্ট (এনফোর্সেবল) রকম, ২০০২-এর রকম ৮ ও ৯-সহ পতনীয় সিকিউরিটি ইন্টারেস্ট আর্জি, ২০০২-এর ১০(২) ধারাবাহী অর্পিত ক্ষমতাবলে স্বগৃহীত: মোসার গুপ্তা মার্কেট (স্বধারিকারী-৩) চন্দন কুমার গুপ্তা, ৪৯, স্ট্রোড রোড, কলকাতা-৭০০০০৬, স্বধারিকারী এবং স্বকল্যাণী-৩) চন্দন কুমার গুপ্তা, ১২, স্ট্রোড রাম বসন্ত স্ট্রিট, বড়বাজার, কলকাতা-৭০০০০১, জামিনার এবং স্বকল্যাণী-৩) অরুণ কুমার গুপ্তা, টিকানা, ১২, স্ট্রোড রাম বসন্ত স্ট্রিট, বড়বাজার, কলকাতা-৭০০০০১-এর প্রতি ১৭.০৯.২০২৪ তারিখ সর্বশেষ একটি দাবি বিজ্ঞপ্তি জারি করেছিলেন, যার মাধ্যমে উক্ত বিজ্ঞপ্তি প্রাপ্তির তারিখ থেকে ৬০ দিনের মধ্যে উক্ত দাবি বিজ্ঞপ্তিতে দাবিকৃত অর্থক আর্থক, ১৬.০৯.২০২৪ তারিখের তারিখ থেকে ২১.৪৭.২০২৪ (এক কোটি সাতাত্তারিশ লক্ষ পঁচাত্তর হাজার আটশো বারো পয়সা মাত্র) আদায় দেওয়ার জন্য তাদের প্রতি আদায় জানানো হয়েছিল।

TENDER NOTICE: The undersigned is inviting Sealed Quotation from experienced & resourceful Bonafided bidders, which memo no- 852/GM/2024 Dated:23-11-24 & 859/GM/2024 Dated:25-11-24 For further details visit http://www.gomaha.org। Sd/ Principal Gour Mahavidyalaya Mangalbari,Malda

CEO, BDA, Purba Bardhaman invites e-NIT No.WBUD/BDA/CEO/E-NIT-05/2024-25 for 4 No. of civil works, e-NIT No. WBUD/BDA/CEO/E-NIT-06/2024-25 for 1 No. of Civil Work, e-NIQ No. WBUD/BDA/CEO/E-NIQ-02/2024-25 for Supply of Stationery Articles & e-EOI No.WBUD/BDA/CEO/E-EOI-06/2024-25. Detailed information is available in the website: www.wbtenders.gov.in, https://purbabardhaman.nic.in and in the office of the BDA.

সার্কুল সস্ত্র: উত্তর ২৪ পরগনা, ৪৮, যশোর রোড, বারাসত (শেঠ পুকুরের কাছে), উত্তর ২৪ পরগনা, পিন-৭০০১২৪।

ইন্ডিয়ান ব্যাঙ্ক ALLAHABAD. স্থাবর সম্পত্তি বিক্রয়ের জন্য বিক্রয় বিজ্ঞপ্তি।

ই-নিলামের তারিখ ও সময়-তারিখ: ১১.১২.২০২৪, সময়: সকাল ১১.০০ থেকে বিকেল ০৫.০০ পর্যন্ত। ই-নিলাম পরিবেশ প্রদানের মাধ্যম: https://www.ebkraj.in

FOR DAILY BUSINESS. FINANCIAL EXPRESS

THE BUSINESS DAILY

WONDER ELECTRICALS LIMITED (Formerly known as Wonder Fibromats Limited) Corporate Identity No. (CIN): L31900DL2009PLC195174

NOTICE is hereby given pursuant to Section 110 read with Section 108 of the Companies Act, 2013 ("the Act") and other applicable provisions...

The said Notice is also available on the website of the Company: www.wonderelectricals.com

In compliance with the MCA Circulars, the Company has sent this Notice on Monday, 25th November, 2024 only in electronic form...

The Board has appointed M/s. Rubina Vohra, Practising Company Secretary (Membership No. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process...

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting...

The remote e-voting period commences from 9.00 a.m. (IST) on Tuesday, November 26, 2024, and ends at 5.00 p.m. (IST) on Wednesday, December 25, 2024.

The Board has appointed M/s. Rubina Vohra, Practising Company Secretary (Membership No. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process...

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पंजाब नैशनल बैंक Punjab National Bank DEMAND NOTICE CIRCLE SASTRA : HOOGHLY 23A, Rai M. C. Lahiri Bahadur Street, P.O. - Serampore, Hooghly (W.B.), Pin - 712 201, E-mail ID : cs240@pnb.co.in

[Issued U/S 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002]

This notice is being issued in relation to the enforcement of security in respect of credit facilities granted pursuant to documents executed by the borrowers/guarantors mentioned below with Punjab National Bank ("Secured Creditor").

Notice is hereby given by the Authorized Officer of the secured creditor that the following borrowers have defaulted the repayment of principal and payment of interest of loans/credit facilities availed by them from the secured creditor and their accounts have been classified as NPAs. Notices have been issued to them u/s 13(2) of the SARFAESI Act, 2002 on their last known addresses. However, the same has returned unserved and as such they are hereby informed by way of Public Notice about the same.

Table with 4 columns: Sl. No., a) Name of the Account / Borrower(s) / Guarantor(s) with Address / Name of the Branch, Description of Secured Assets, a) Date of NPA b) Outstanding Amount c) Date of Demand Notice

1. a) M/s. Enviro Serene (Partners : Shri Saumya Chatterjee and Shri Debrup Mukherjee) 47K3, Raja Ramnagar Roy Sarani, Serampore, Dist - Hooghly, Pin - 712 203.

Shri Saumya Chatterjee (Partner), S/o. Haradhan Chatterjee, BE 1, Beniyapara Lane 4, Serampore, Dist - Hooghly, Pin - 712 201.

Shri Debrup Mukherjee (Partner), S/o. Shri Arun Kumar Mukherjee, 73, Chitra Mukherjee Para, G. T. Road, P.O. - Chitra, Serampore, Dist - Hooghly, Pin - 712 204.

Shri Saumya Chatterjee (Guarantor), S/o. Haradhan Chatterjee, BE 1, Beniyapara Lane 4, Serampore, Dist - Hooghly, Pin - 712 201.

Shri Debrup Mukherjee (Guarantor), S/o. Shri Arun Kumar Mukherjee, 73, Chitra Mukherjee Para, G. T. Road, P.O. - Chitra, Serampore, Dist - Hooghly, Pin - 712 204.

Shri Arun Kumar Mukherjee (Husband and Legal Heir of Guarantor Maya Mukherjee (Since Deceased)), 73, Chitra Mukherjee Para, G. T. Road, P.O. - Chitra, Serampore, Dist - Hooghly, Pin - 712 204.

Shri Debrup Mukherjee [Son and Legal Heir of Guarantor Maya Mukherjee (Since Deceased)], S/o. Shri Arun Kumar Mukherjee, 73, Chitra Mukherjee Para, G. T. Road, P.O. - Chitra, Serampore, Dist - Hooghly, Pin - 712 204.

Smt. Ama Banerjee [Daughter and Legal Heir of Guarantor Maya Mukherjee (Since Deceased)], D/o. Shri Arun Kumar Mukherjee, 73, Chitra Mukherjee Para, G. T. Road, P.O. - Chitra, Serampore, Dist - Hooghly, Pin - 712 204.

Smt. Tama Banerjee [Daughter and Legal Heir of Guarantor Maya Mukherjee (Since Deceased)], D/o. Shri Arun Kumar Mukherjee, 73, Chitra Mukherjee Para, G. T. Road, P.O. - Chitra, Serampore, Dist - Hooghly, Pin - 712 204.

A/c. Nos. : 0155300046525 (CC) and 0155300026804 (TL) b) Serampore (e-UNI) Branch

2. a) M/s. Sai Construction (Partners : Shri Barun Kumar Mahajan & Shri Ayan Das) Nilanjana Complex, Ground Floor, Bankim Kanan, Chinsurah Station Road, P.O. & P.S. - Chinsurah, Dist - Hooghly, Pin - 712 102.

Also at : P/C1, Pritha Apartment, Bankim Kanan, Talikhol, Chinsurah Station Road, P.O. & P.S. - Chinsurah, Dist - Hooghly, Pin - 712 102.

Shri Barun Kumar Mahajan (Partner), S/o. Ranjit Kumar Mahajan, P/C1, Pritha Apartment, Bankim Kanan, Talikhol, Chinsurah Station Road, P.O. & P.S. - Chinsurah, Dist - Hooghly, Pin - 712 102.

Shri Ayan Das (Partner), S/o. Ranjit Kumar Das, S. N. Road, Kharua Bazar, P.O. & P.S. - Chinsurah, Dist - Hooghly, Pin - 712 102.

Shri Barun Kumar Mahajan (Guarantor), S/o. Ranjit Kumar Mahajan, P/C1, Pritha Apartment, Bankim Kanan, Talikhol, Chinsurah Station Road, P.O. & P.S. - Chinsurah, Dist - Hooghly, Pin - 712 102.

Shri Ayan Das (Guarantor), S/o. Ranjit Kumar Das, S. N. Road, Kharua Bazar, P.O. & P.S. - Chinsurah, Dist - Hooghly, Pin - 712 102.

Smt. Surupa Mahajan (Guarantor), W/o. Barun Kumar Mahajan, 2nd Floor, Chhayaneer Apartment, Mearbar Main Road, Near Gorosthan More, P.O. & P.S. - Chinsurah, Dist - Hooghly, Pin - 712 102.

A/c. No. : 0154300179775 (TL) b) Chinsurah (e-UNI) Branch

The above Borrowers are advised to make the payments of the entire dues with up to date interest within 60 days from date of publication of this notice as per the provision of the SARFAESI Act, 2002. They are also notified that in terms of Sec 13(1) of the said Act, they shall not after publication of this Notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank. They are also put on alert that any contravention of this statutory injunction / restraint, as provided under the said Act is an offence. If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited / remitted with/to the Bank. They will be liable to render proper account of such realization/income.

Date : 26.11.2024 Place : Serampore Authorized Officer Punjab National Bank

Hardwyn HARDWYN INDIA LIMITED CIN: L74990DL2017PLC324826 Registered Office address: B-101, PHASE-1, MAYAPURI, NEW DELHI

NOTICE OF 07th ANNUAL GENERAL MEETING REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

1. Notice is hereby given that the 07th Annual General Meeting (AGM) of the members of Hardwyn India Limited (the Company) will be held on Wednesday, 18th day of December, 2024 at 03:00 P.M. IST through Video-Conferencing/Other Audio-visual means (VC/OAVM) to transact the businesses as set out in the Notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder read with General Circular issued from time to time, respectively.

2. Electronic copies of the Notice of the AGM and the Annual Report for the financial year ended March 31, 2024 of the Company has been sent to all the members, whose email ids are registered with the Company/RTA/Depository participant(s), as on the cut-off date i.e. 22nd November, 2024. Please note that the requirement of sending physical copy of the Notice of the AGM and Annual Report to the Members have been dispensed with vide MCA Circulars. The Notice and the Annual Report will also be available and can be downloaded from the website of the Company www.hardwyn.com.

3. The facility of casting the votes by the members ("e-voting") will be provided by Central Depository Services (India) Limited ("CDSL") and the detailed procedure for the same is provided in the Notice of the AGM. The remote e-voting period commences on Sunday, 15th December, 2024 (09:00 A.M.) and end on Tuesday, 17th December, 2024 (05:00 P.M.). During this period, members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date of Wednesday, 11th December, 2024, may cast their vote by remote e-voting or by e-voting at the time of AGM. Members participating through in person shall be counted for reckoning the quorum under Section 103 of the Act.

4. Members, who are holding shares in physical/electronic form and their e-mail addresses are not registered with the Company/their respective Depository Participants, are requested to register their e-mail addresses at the earliest by sending scanned copy of a duly signed letter by the Member(s) mentioning their name, complete address, folio number, number of shares held with the Company along with self-attested scanned copy of the PAN Card and self-attested scanned copy of any one of the following documents viz., Aadhar Card, Driving License, Election Card, Passport, utility bill or any other Govt. document in support of the address proof of the Member as registered with the Company for receiving the Annual Report 2023-24 along with AGM Notice by email to cs@hardwyn.com. Members holding shares in demat form can update their email address with their Depository Participants. The notice of the AGM contains the instructions regarding the manner in which the shareholders can cast their vote through remote e-voting or by e-voting at the time of AGM.

5. The Register of Members and Share Transfer books of the Company will remain closed from Thursday, 12th December, 2024 to Wednesday, 18th December, 2024 (both days inclusive).

6. The Notice of AGM and Annual Report for the financial year 2023-24 sent to members in accordance with the applicable provisions in due course.

For Hardwyn India Limited Sd/- Rubaljeet singh sayal Managing Director & CFO DIN: 00280624

Place: Delhi Date: 25-11-2024

FORM NO. NCLT. 3A (Rule-35) BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH-C T.P. (CAA) No.155/KB/2024

Connected with C.A. (CAA) No. 48/KB/2024 In the matter of the Companies Act, 2013 AND

In the matter of Sections 230 - 232 and other relevant provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2018;

AND In the matter of Composite Scheme of Arrangement between Lalbaba Industrial Corporation Private Limited ("Demerged Company") and PEW Engineering Private Limited ("Transferor Company") and Lal Baba Seamless Tubes Private Limited ("Resulting Company/Transferee Company") and their respective shareholders and creditors.

Lal Baba Seamless Tubes Private Limited ("Resulting Company/Transferee Company") collectively referred to as the "Petitioner Companies", and their respective shareholders and creditors, was presented jointly by the Petitioner Companies on 14th November 2024 and the same is fixed for hearing before the Kolkata Bench of National Company Law Tribunal ("NCLT") on 13th December 2024 (Friday).

Any person desirous of opposing the said Petition may send their objections at the address as mentioned hereinabove, or by way of email at nlaw@nclt.co.in and/or nlaw@nclt.gov.in, a notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioner, not later than two days before the date fixed for hearing of Petition. The grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition shall be furnished by the undersigned, to any person requiring the same, free of charge.

For the Petitioner Companies Sd/- S Jaykishan Authorized Representative Dated: 25th November, 2024 Place : Kolkata

NOTICE OF PETITION A Petition under sections 230 to 232 of the Companies Act, 2013 ("Petition") seeking an Order for sanctioning the Composite Scheme of Arrangement of Lalbaba Industrial Corporation Private Limited ("Demerged Company") and PEW Engineering Private Limited ("Transferor Company") and Lal Baba Seamless Tubes Private Limited ("Resulting Company/Transferee Company") collectively referred to as the "Petitioner Companies", and their respective shareholders and creditors, was presented jointly by the Petitioner Companies on 14th November 2024 and the same is fixed for hearing before the Kolkata Bench of National Company Law Tribunal ("NCLT") on 13th December 2024 (Friday).

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For the Petitioner Companies Sd/- S Jaykishan Authorized Representative Dated: 25th November, 2024 Place : Kolkata

NOTICE OF PETITION A Petition under sections 230 to 232 of the Companies Act, 2013 ("Petition") seeking an Order for sanctioning the Composite Scheme of Arrangement of Lalbaba Industrial Corporation Private Limited ("Demerged Company") and PEW Engineering Private Limited ("Transferor Company") and Lal Baba Seamless Tubes Private Limited ("Resulting Company/Transferee Company") collectively referred to as the "Petitioner Companies", and their respective shareholders and creditors, was presented jointly by the Petitioner Companies on 14th November 2024 and the same is fixed for hearing before the Kolkata Bench of National Company Law Tribunal ("NCLT") on 13th December 2024 (Friday).

Any person desirous of opposing the said Petition may send their objections at the address as mentioned hereinabove, or by way of email at nlaw@nclt.co.in and/or nlaw@nclt.gov.in, a notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioner, not later than two days before the date fixed for hearing of Petition. The grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition shall be furnished by the undersigned, to any person requiring the same, free of charge.

For the Petitioner Companies Sd/- S Jaykishan Authorized Representative Dated: 25th November, 2024 Place : Kolkata

NOTICE OF PETITION A Petition under sections 230 to 232 of the Companies Act, 2013 ("Petition") seeking an Order for sanctioning the Composite Scheme of Arrangement of Lalbaba Industrial Corporation Private Limited ("Demerged Company") and PEW Engineering Private Limited ("Transferor Company") and Lal Baba Seamless Tubes Private Limited ("Resulting Company/Transferee Company") collectively referred to as the "Petitioner Companies", and their respective shareholders and creditors, was presented jointly by the Petitioner Companies on 14th November 2024 and the same is fixed for hearing before the Kolkata Bench of National Company Law Tribunal ("NCLT") on 13th December 2024 (Friday).

Any person desirous of opposing the said Petition may send their objections at the address as mentioned hereinabove, or by way of email at nlaw@nclt.co.in and/or nlaw@nclt.gov.in, a notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioner, not later than two days before the date fixed for hearing of Petition. The grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition shall be furnished by the undersigned, to any person requiring the same, free of charge.

For the Petitioner Companies Sd/- S Jaykishan Authorized Representative Dated: 25th November, 2024 Place : Kolkata

यूको बैंक UCO BANK (A Govt. of India Undertaking) Head Office - II, Department of Information Technology, 3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER UCO Bank invites following tenders through GeM Portal:

- 1. Renewal of ATS for 4760 number of IBM MQ licenses and onsite technical support on call basis. 2. Selection of IT Audit Firm/Organization for Comprehensive IT Audit of the Bank. For more details, please refer to <https://www.ucobank.com> & <https://gem.gov.in>

Date: 26.11.2024 (Assistant General Manager) Department of Information Technology

सम्मान आपके विश्वास का | Honours Your Trust

SBI Agriculture Commercial Branch, Kolkata (63849) POSSESSION NOTICE Local Head Office, "Samridhi Bhavan", Block - C (For Immovable Property) APPENDIX - IV (Rule-3(1)) 4th Floor, 1, Strand Road, Kolkata - 700 001

Whereas: The undersigned, being the Authorised Officer of State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules, 2002 issued a demand notice Date 18.09.2024 calling upon the borrower M/s

Julfa Cashew Processing Pvt Ltd. Personal guarantors (1) Mrs. Roshnara Ferdush and (2) Ms. Hasina Khatun to repay the amount mentioned in the notice being Rs. 1,48,23,000.46 (Rupees One Crore Forty Eight Lacs Twenty Three Thousand and Forty Six Paise Only) as on 18.09.2024 within 60 days from the date of receipt of the said notice.

The borrower/guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act, read with rule 8 of the said rules this on this 22nd day of November of the year 2024.

The borrower/guarantors in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, for an amount of Rs. 1,48,23,000.46 (Rupees One Crore Forty Eight Lacs Twenty Three Thousand and Forty Six Paise Only) as on 18.09.2024 charges interest thereon.

The borrowers/guarantors attention is invited to provisions of sub-section(8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property All that piece and parcel of land measuring 22 decimals (out of 33 decimals) more or less along with factory shed situated the front position of the road, lying and situated at Mouza Tenujia, JL No 272, Touzi No. 2935 now 32 comprised in R.S. and L.R. Dag No. 1395 under L.R. Khatian No. 1677, 1678, 1679, 1680 (land portion 22 decimal), P.S. Kanthi, Kanthi 1 No. Block, District - East Medinipur vide:

a) Original Deed of Lease dated 22.08.2022 vide being No. 07965 for the year 2022 registered at ADSR Contai-1 and Deed of Gift vide being No. 06919 for the year 2022 at ADSR Contai - 1, dated 18.07.2022 in the name of Julfa Cashew Processing Pvt. Ltd.

b) Original Deed of Gift being No. 9093 for the year 2021. Deed of Gift being No. 09535 for the year 2021. Deed of Gift being No. 6836 for the year 2022 all are registered at ADSR, Kanthi-1 in the name of Smt. Roshnara Ferdush. The premises on which the factory premises is located, is buffed and bounded as follows - On the North- Property of Sk. Jamaluddin, On the East- Property with Plot No. 1395, On the South- Public road, On the West- 6' feet wide common passage.

NB : The possession notice has already been sent to the borrower/guarantor by speed post. In case, the borrower/guarantor has not received the same, then this notice may be treated as a substituted mode of service.

Date : 22.11.2024 Authorised officer Place : Kolkata State Bank of India

PREMIER CRYOGENICS LTD. Regd. Off: 136, M.D. Road, Chandmari, Guwahati - 781003 Ph. 0361-2660192 Fax 03612661787 E-mail: info@premiercryogenics.com Website: www.premiercryogenics.com CIN:L24111AS1994PLC004051

NOTICE OF EGM, REMOTE E-VOTING AND RECORD DATE NOTICE is hereby given that an Extraordinary General Meeting (EGM) of the Company will be held on Thursday, the 19th December, 2024 at 3:30 PM (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the business as per separate Notice of the EGM. The EGM is being held through VC/OAVM pursuant to the Ministry of Corporate Affairs (MCA) circulars dated 8/4/2020, 13/4/2020, 5/5/2020, 5/5/2022, 28/12/2022 and 25/9/2023 and circulars issued by the Securities & Exchange Board of India dated 12/5/2020, 13/5/2022 and 5/1/2023 (collectively referred as the "Circulars") permitting holding of AGM through VC/OAVM, without physical presence of members at a common venue.

Members are hereby informed that in accordance with the aforesaid Circulars and in compliance with the earlier announcements relating to green initiatives, the Notice of the EGM had been sent by electronic means/email within 25th November 2024 to all the Members whose e-mail addresses are registered with the Depository Participant (DP) or the Company or its RTA Niche Technologies Pvt. Ltd. The said Notice and documents are also available on the Company's website www.premiercryogenics.com.

Members will be able to attend and participate in the EGM through VC/OAVM only. Instructions for joining the EGM is provided in the Notice of EGM and attendance of the Members at the EGM through VC/OAVM will be counted for the purpose of quorum under Sec. 103 of the Companies Act, 2013.

As per Sec. 108 of the Companies Act, 2013 read with rule 20 of the Companies (Management and Administration) Rules, 2014 and Reg. 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, (SEBI LODR) the Company is pleased to provide its Shareholders the facility to cast their vote before or at the EGM by Remote e-voting on all the resolutions set forth in the Notice. The details are given below:

- i) Date and time of commencement of e-voting: 19th December, 2024 at 09:00 AM ii) Date and time of end of e-voting: 19th December, 2024 at 5:00 PM iii) The cut-off date for determining the eligibility to vote before or at the EGM by electronic means is 12th December, 2024.

iv) The instructions for e-voting has been sent alongwith the Notice of EGM by electronic means/email within 25th November, 2024 and the same is also available on the Company's website www.premiercryogenics.com.

v) Investors who became members of the Company subsequent to the dispatch of the Notice/Email and holds the shares as on the cut-off date i.e. 12th December, 2024 are requested to send written/email communication to the Company at info@premiercryogenics.com or to the RTA at nichetech@nichetech.com by mentioning their folio no./DP ID and Client ID to obtain the Login ID and Password for e-voting.

vi) Shareholders may go through the electronic voting instructions in the Notice of EGM and in case of any queries/issues regarding attending EGM and e-voting from the CDSL e-Voting System, you can write an email to helpdesk.evoting@cdslindia.com or contact at toll free no. 1800225533. Pursuant to the provisions of the Companies Act, 2013 and the SEBI, LODR, the Record date has been fixed on 12th December, 2024 for the purpose of the EGM.

Dated: 25/11/2024 For PREMIER CRYOGENICS LTD. A. Talukdar, Company Secretary

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF UNWORTH TEXTILES LIMITED

RELEVANT PARTICULARS

Table with 2 columns: Name of Corporate Debtor, Unworth Textiles Limited

Table with 2 columns: Date of incorporation of Corporate Debtor, 15th May, 1992

Table with 2 columns: Authority under which Corporate Debtor is incorporated/registered, ROC-Kolkata

Table with 2 columns: Corporate Identity Number of Corporate Debtor, L17299WB1992PLC055442